[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDIANARY PART II, SECTOR 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

New Delhi, dated the 29th April 2011

Notification

- G.S.R. (E). In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: -
- 1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Amendment) Rules 2011.
 - (2) These rules shall come into force from 1st May 2011.
- 2. In the Companies (Central Government's) General Rules and Forms, 1956, in Annexure 'A' for Form 2, Form 3, Form 18, 23C and Form 32, the following Forms shall be substituted, namely:-

FORM No. 2 [Pursuant to section 75(1) of the Companies Act, 1956]

ote - All fields marked in are to be mandatoril	ly filled.
(a) *Corporate identity number (CIN) of company	Pre - Fill
(b) Global location number (GLN) of company	
.(a) Name of the company	
(b) Address of the registered office of the company	
(c) *e-mail ID of the company	
). Shares allotted payable in cash	
Number of allotments	
Date of allotment	(DD/MM/YYYY)
Kind of Shares	Preference Equity
Brief particulars in respect of terms and conditions, voting rights etc. of shares	
Number of shares allotted	
Nominal amount per share (in Rs.)	
Total nominal amount (in Rs.)	
Amount paid per share on application (excluding premium) (in Rs.)	
Total amount paid on application (excluding premium) (in Rs.)	
Amount due and payable per share on allotment (excluding premium) (in Rs.)	
Total amount paid on allotment (excluding premium) (in Rs.)	
Premium amount per share due and payable (if any) (in Rs.)	
Total premium amount due and payable (if any) (in Rs.)	
Premium amount paid per share (if any)	
Total premium amount paid (if any) (in Rs.)	
Amount of discount per share (if any) (in Rs.)	
Total discount amount (if any) (in Rs.)	
Amount to be paid on calls per share (if any) (excluding premium) (in Rs.)	
Total amount to be paid on calls (if any) (excluding premium) (in Rs.)	

Date of allotment	(DD/MM/YYYY)
Kind of Shares	Preference Equity
Brief particulars in respect of terms and conditions, voting rights etc. of shares	
Number of shares allotted	
Nominal amount per share	
Total nominal amount (in Rs.)	
Amount to be treated as paid-up (in Rs.) on each share	
Premium amount per share (if any) (in Rs.)	
Total premium amount (if any) (in Rs.)	
Amount of discount per share (if any) (in Rs.)	
Total discount amount (if any) (in Rs.)	
The consideration for which such shares have been allotted	
(a) Property and assets acquired	
Description	
Amount (in Rs.)	
(b) Goodwill	
Description	
Amount (in Rs.)	
(c) Services (give nature of services)	
Description	
Amount (in Rs.)	
(d) Other items (to be specified)	
Description	
Amount (in Rs.)	
	writing for alloting shares for consideration otherwise than

4. Shares allotted for consideration otherwise than in cash

5. Bonus shares issued		
(a) Date of allotment		(DD/MM/YYYY)
(b) Number of bonus shares		
(c) Nominal amount per share	(in Rs.)	
(d) Amount to be treated as paid up per		
6. Capital structure of the company after	taking into considera	tion the above allotment(s)
(a)* Authorised capital of the company	(in Rs.)	
Break up of Authorised capital		Total amount of equity shares (in Rs.)
*Number of equity shares		Total amount of equity shares (
Nominal amount per equity share		
*Number of preference shares		Total amount of preference shares (in Rs.)
Nominal amount per preference		
share Number of unclassified shares		Total amount of unclassified shares (in Rs.)
(b)*Issued capital of the company	(in Rs.)	
Break up of Issued capital	` '	
*Number of equity shares		Total amount of equity shares (in Rs.)
Nominal amount per equity share		
* Number of preference shares		Total amount of preference shares (in Rs.)
Nominal amount per preference share		
(c)* Subscribed capital of the compa	any (in Rs.)	
Break up of Subscribed capital		to the section Re
*Number of equity shares		Total amount of equity shares (in Rs.)
Nominal amount per equity share		Turk serves charge
*Number of preference shares		Total amount of preference shares (in Rs.)
Nominal amount per preference share		
(d)*Paid up capital of the company	(in Rs.)	
Break up of Paid up capital		(Pa)
* Number of equity shares		Total amount of equity shares (in Rs.)
Nominal amount per equity share		
*Number of preference shares		Total amount of preference shares (in Rs.)
Nominal amount per preference share		

(a) Date of par	sing the special resol	allott additioners a re-					
	uest number (SRN) o	ution authorising issue und f Form 23	Ī				
		has been enclosed as attac	.hment	O Yes		_	
In case No, th	en submit the details	of all the allottees in a CD	Seberarery		○ No		
. Whether copy enclosed as a	of the valuation repo attachment	rt of properties/ rights and s	shares has b e er	ı () Yes	() No		
ttachments					List of attach	ments	
		the issue of bonus shares	Attach		<u> </u>		
refer instruct	es (separate list for e ion kit for format)		Attach				
discount with	resolution for the issunding a copy of the order of	e of shares at a of the Central	Attach				
Government 4. Copy of the aliotement of	contract or agreement	t, if any, for tion otherwise than in cash	Attach				
		perties/ rights and shares	Attach				
	ird or shareholders' re		Attach	<u> </u>		1	
	achment(s) - if any		Attach		Remove atta	chment	
						4	ntn and
Verification				:i- alleaches	ante le correc	xt and comp	ete anu
Verification To the best of proper stamp	my knowledge and be duty has been paid w	elief, the information given i herever required.	in this form and				
To the best of proper stamp	duty has been paid w	elief, the information given in the rever required. It directors' resolution nu		date			am/YYYY
To the best of proper stamp I have been a to sign and su	duty has been paid w uthorised by the Boar ibmit this form.	nerever required.					
To the best of proper stamp I have been a to sign and su To be digital!	duty has been paid w uthorised by the Boan bmit this form. ly signed by	nerever required.	mber*				
To the best of proper stamp I have been a to sign and su To be digital! Managing Dir Designation	duty has been paid w uthorised by the Board bmit this form. ly signed by ector or director or ma	d of directors' resolution nu	company				
To the best of proper stamp I have been at to sign and su To be digital! Managing Dir Designation Director ident Income-tax p	duty has been paid wouthorised by the Board by signed by ector or director or material fication number of the ermanent account number, if applicable a company who is no	d of directors' resolution nu	company ector; or he manager; or				
To the best of proper stamp I have been at to sign and sur To be digital! Managing Dir Designation Director ident Income-tax p Membership (secretary of income-tax P	duty has been paid wouthorised by the Board ibmit this form. It signed by ector or director or machine in the control of the control of the control of the control of the company who is no control of the control o	e director or Managing Dirember(Income-tax PAN) of the or income-tax PAN of the standard member of ICSI, may quite the content of the standard member of ICSI, may quite the content of the standard member of ICSI, may quite the standard member of ICSI.	company ector; or the manager; or secretary uote his/ her	date	ed *	(D0/f	
To the best of proper stamp I have been at to sign and sur To be digital! Managing Dir Designation Director ident Income-tax p Membership (secretary of income-tax P	duty has been paid wouthorised by the Board ibmit this form. It signed by ector or director or machine in the control of the control of the control of the control of the company who is no control of the control o	anager or secretary of the of director or Managing Director or Managing Director or income-tax PAN of the secretary PAN of the secretar	company ector; or the manager; or secretary uote his/ her	date	ed *	(D0/f	
To the best of proper stamp I have been at to sign and sur To be digital! Managing Dir Designation Director ident Income-tax p Membership (secretary of income-tax F	duty has been paid wouthorised by the Board ibmit this form. It signed by ector or director or machine in the control of the control of the control of the control of the company who is no control of the control o	e director or Managing Dirember(Income-tax PAN) of the or income-tax PAN of the standard member of ICSI, may quite the content of the standard member of ICSI, may quite the content of the standard member of ICSI, may quite the standard member of ICSI.	company ector; or the manager; or secretary uote his/ her	date	ed *	(D0/f	
To the best of proper stamp I have been at to sign and sure to be digital. To be digital. Managing Director ident Income-tax period Membership (secretary of income-tax Fertificate. It is hereby to the stamp of the stamp o	duty has been paid wouthorised by the Board by the Board by ector or director or macrification number of the ermanent account number, if applicable a company who is no PAN)	e director or Managing Dirember(Income-tax PAN) of the or income-tax PAN of the stamember of ICSI, may quirified the above particulars	company ector; or the manager; or secretary uote his/ her (including attach	hment(s)) fr	om the record	ds of	
To the best of proper stamp I have been at to sign and sur To be digital! Managing Dir Designation Director ident Income-tax p Membership (secretary of income-tax P Certificate It is hereby of and found the attached to	duty has been paid wouthorised by the Board by signed by ector or director or macification number of the ermanent account number, if applicable a company who is no PAN) certified that I have verement to be true and counter to be	e directors' resolution number of secretary of the company of the company of the secretary	company ector; or the manager; or secretary uote his/ her (including attach	hment(s)) fr	om the reconverse been com	ds of	
To the best of proper stamp I have been at to sign and sur To be digital! Managing Dir Designation Director ident Income-tax p Membership (secretary of income-tax F Certificate It is hereby company to the stacked to the proper stamp of the stacked to the starp of the stacked to the starp of the stacked to the starp of the star	duty has been paid wouthorised by the Board ibmit this form. It signed by ector or director or machinication number of the ermanent account number, if applicable a company who is no PAN) Description of the ermanent account number, if applicable accompany who is no PAN) The erm to be true and contributed that I have we have to be true and contributed accountant (in who we have accountant (in who)).	e directors' resolution number of secretary of the complete director or Managing Director income-tax PAN) of the set a member of ICSI, may quitted the above particulars or income tax pand of the set and the secretary of the set and the secretary of the secretar	company ector; or he manager; or secretary uote his/ her (including attach therever require	hment(s)) fr	om the reconverse been com	ds of	
To the best of proper stamp I have been at to sign and sur To be digital! Managing Dir Designation Director ident Income-tax p Membership (secretary of income-tax F Certificate It is hereby company and found the attached to Charters Company	duty has been paid wouthorised by the Board by signed by ector or director or macification number of the ermanent account number, if applicable a company who is no PAN) certified that I have verement to be true and counter to be	e directors' resolution number of secretary of the complete director or Managing Director income-tax PAN) of the set a member of ICSI, may quitted the above particulars or income tax pand of the set and the secretary of the sec	company ector; or he manager; or secretary uote his/ her (including attach therever require	hment(s)) fr	om the reconverse been com	ds of	
To the best of proper stamp I have been at to sign and sure to sign and sure. To be digital! Managing Director ident Income-tax p Membership (secretary of income-tax F Certificate It is hereby compand to the stacked to the compand the stacked to the compand the stacked to t	duty has been paid wouthorised by the Board by signed by ector or director or make iffication number of the ermanent account number, if applicable a company who is no PAN) Descrified that I have verement to be true and countries form and propers and accountant (in whole by secretary (in whole-	e directors' resolution number of secretary of the company of the company of the secretary	company ector; or he manager; or secretary uote his/ her (including attack If required attack wherever require	hment(s)) fr	om the reconverse been com	ds of	

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company

FORM 3

[Pursuant to section 75(2) of the Companies Act, 1956]

Particulars of contract relating to shares alloted as fully or partly paid-up otherwise than in cash

Note - All fields marked in ` are to be mandatorily filled.

1(a). *Corporate identity number (CIN) of company	Pre-fill
(b). Global location number (GLN) of company	
2(a). Name of the company	
(b). Address of the registered office of the company	
If the consideration for allotment of such shares is service below in (4) state	es, or any consideration other than that mentioned
(a) Nature of such consideration	
(b) Number of shares so allotted	
 If the allotment is made in full or part satisfaction of the p such property, and full particulars of the manner in which 	
(a) Brief description of the property	
(b) Purchase price (in Rs.)	
(i) Total amount considered as paid on shares allotted,	otherwise than in cash (in Rs.)
(ii) Debentures issued	(in Rs.)
(iii) Cash	(in Rs.)
 (iv) Amount of debt released or liabilities assumed by the (including mortgages on property acquired) 	e purchaser (in Rs.)
(v) Total purchase price [(i) to (iv)]	(in Rs.)

Give full particulars, in the following form, of the property wh the total purchase price is apportioned between the respecti		ct of the sale, showing in detail how
(a) Immovable property held, in absolute ownership by the of fixtures thereon	ompany and fixe	ed plant and machinery and other
(i) Leased hold property (if the property is sold subject to m value)	ortgage, the gro	oss (in Rs.)
(ii) Fixed plant and machinery on leased property (including and other fixtures)	g tenants, trade	(in Rs.)
(iii) Other interests in immovable property (if the property is mortgage, the gross value)	s subject to	(in Rs.)
(b) Loose plant and machinery, (no plant and machinery who actual state of severance on the date of the sale should		(in Rs.) er this head)
(c) Stock in trade, and other chattels	(in Rs.)	
(d) Goodwill and benefit or contracts	(in Rs.)	
(e) Patents, designs, trademark, licences, copyright etc.	(in Rs.)	
(f) Books debts and other outstandings	(in Rs.)	
(g) Cash in hand and at bank on current account, bills, note	s etc.(in Rs.)	
(h) Cash on deposit at bank or elsewhere	(in Rs.)	
(i) Shares, debentures and other investments	(in Rs.)	
(j) Other property,viz	L	
	(in Rs.)	
Total [(a) to (j)]	•	
Attachments		
1.*Board resolution approving allotment of shares otherwise the	nan in cash	Attach
2. Optional attachment(s) - if any Attach		List of attachments
\		
		Remove attachment
		www

Verification	
To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.	
I have been authorised by the Board of directors' resolution number* dated ' (DD/MM/\) to sign and submit this form.	/ / /Y}
To be digitally signed by Managing Director or director or manager or secretary of the company	
* Designation	
* DIN of the director or Managing Director; or	
Income-tax PAN of the manager; or	
Membership number, if applicable or income-tax PAN of the secretary	
(secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)	
It is hereby certified that I have verified the above particulars(including attachment(s)) from the records of	
and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.	
Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or	
Company secretary (in whole-time practice)	
*Whether associate or fellow Associate Fellow	
* Membership number or certificate of practice number	
Modify Check Form Prescrutiny Submit	

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company

FORM 18

Notice of situation or change of situation of registered office

[Pursuant to section 146 of the Companies Act, 1956]

Note - All fields marked in ' are to be mandatorily filled.

America e de Espa	New company Existing company
.^ This form is for	
2.(a) ′ Form 1A reference ni of Form 1A) or corp	umber (Service request number (SRN) orate identity number (CIN) of company
(b) Global location numb	per (GLN) of company Pre-fill
3.(a) Name of the company	
(b) Address of the registered office of	
the company	
(c) Name of office of existi	ng Registrar of Companies(RoC)
(c) Hame or ones or ones	
(d) Purpose of the form	 Change within local limits of city, town or village Change outside local limits of city, town or village Change in office of RoC within same state Change in state within office of same RoC Change in state outside office of existing RoC
4. Notice is hereby given t	hat
(a) The address of the re	egistered office of the company with effect from (DD/MM/YYYY) is
0 [
O_T	he date of incorporation of the company is
*Address Line I	
Line II	
* City	
* District	
* State	
Country	
* Pin code	
* e-mail ID	
(b) Name of office of pr	oposed RoC or new RoC
	police station under whose jurisdiction the registered office of the company is situated
ζ-	police station under whose jurisdiction the registered
* Name	
* Address Line I	
Line II	
* City	
* State	
* Pin code	
, 0000	

5.(a) SRN of Form23					
(b) SRN of relevan	t form				
	of related Form 1AD, 21 company law board (CL		mpetent		(DD/MM/YYYY)
Attachments				List of attachmer	ıts
1. Optional attachme	ent(s) - if any A	itach			
Verification			Re	emove attachmen	<u> </u>
complete. I have been authorito sign and submi	wledge and belief, the in orised by the Board of di it this form o sign and submit this fo	irectors' resolution		dated	and MM/YYYY)
Managing director or	director or manager or s	secretary of the cor	npany		
Income-tax permaner Membership number, (secretary of a compa income-tax PAN) Certificate	number of the director of nt account number (incor- if applicable or income- any who is not a member that I have verified the al	me-tax PAÑ) of the tax PAÑ of the sec r of ICSI, may quo	e manager; or cretary te his/ her) from the records	s of
and found them to be attached to this form	e true and correct. I furth	ner certify that all re	equired attachment(s)	have been compl	ətely
-	intant (in whole-time practi tary (in whole-time practi		st accountant (in whole	e-time practice) o	
*Whether associate o	or fellow A	Associate 🔘 i	Fellow		
*Membership number	r or certificate of practice	e number			
M:	Check Form		Prescrutiny	8	Submit
For office use only:			Affix filing details		
eForm Service reque	st number (SRN)		eForm filing date		(DD/MM/YYYY
Digital signature of	the authorising officer			_	
This e-Form is hereby	y registered		Confirm submission	_	
Date of signing	[(DD/MM/YYYY)		

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

FORM 23C

Form of application to the Central Government for appointment of cost auditor

[Pursuant to section 233B(2) of Companies Act, 1956]

1.(a) *Corporate identity nur registration number (F0	mber (CIN) or foreign company CRN) of the company			Pre-fill
(b) Global location number				
2.(a) Name of the company				
 (b) Address of the registered office or of the principal place of business in India of the company (c) *e-mail ID of the company 	any			
(d) *Phone		*		
(b) Number of the Central G	al Government's order directing cost		/ CAB /	M/YYYY)
4. Details of the cost audit (a) *Category of cost audito (b) *Income-tax permanent	which cost audit order relates	Cost auditor's firm	m	
4. Details of the cost audito (a) *Category of cost audito (b) *Income-tax permanent (c) *Name of the cost audito (d) *Membership number of (e) Address of the cost audito	which cost audit order relates for proposed to be appointed for Individual account number of cost auditor or cost or or cost auditor's firm proposed to be cost auditor or cost auditor's firm's re-	Cost auditor's fil st auditor's firm e appointed as	cost auditor as per E	
4. Details of the cost audito (a) *Category of cost audito (b) *Income-tax permanent (c) *Name of the cost audito (d) *Membership number of (e) Address of the cost audito (i) Line I	which cost audit order relates for proposed to be appointed for Individual account number of cost auditor or cost or or cost auditor's firm proposed to be cost auditor or cost auditor's firm's re-	Cost auditor's fil st auditor's firm e appointed as	cost auditor as per E	
4. Details of the cost audit (a) *Category of cost audito (b) *Income-tax permanent (c) *Name of the cost audito (d) *Membership number of (e) Address of the cost audito (i) Line I Line II	which cost audit order relates for proposed to be appointed for Individual account number of cost auditor or cost or or cost auditor's firm proposed to be cost auditor or cost auditor's firm's re-	Cost auditor's fil st auditor's firm e appointed as	cost auditor as per E	
4. Details of the cost audito (a) *Category of cost audito (b) *Income-tax permanent (c) *Name of the cost audito (d) *Membership number of (e) Address of the cost audito (i) Line I Line II (ii) *City	which cost audit order relates for proposed to be appointed for Individual account number of cost auditor or cost or or cost auditor's firm proposed to be cost auditor or cost auditor's firm's re-	Cost auditor's fil st auditor's firm e appointed as	cost auditor as per E	
4. Details of the cost audit (a) *Category of cost audito (b) *Income-tax permanent (c) *Name of the cost audito (d) *Membership number of (e) Address of the cost audito (i) Line I Line II	which cost audit order relates for proposed to be appointed for Individual account number of cost auditor or cost or or cost auditor's firm proposed to be cost auditor or cost auditor's firm's re-	Cost auditor's fil st auditor's firm e appointed as	cost auditor as per E	
4. Details of the cost audito (a) *Category of cost audito (b) *Income-tax permanent (c) *Name of the cost audito (d) *Membership number of (e) Address of the cost audito (i) Line I Line II (ii) *City (iii) *State	which cost audit order relates for proposed to be appointed for Individual account number of cost auditor or cost or or cost auditor's firm proposed to be cost auditor or cost auditor's firm's re-	Cost auditor's fil st auditor's firm e appointed as	cost auditor as per E	

Whether appointment of auditor is within the limits specified in sub-section 1B of section 224 (applicable in case of appointment in public company)	O Yes	○ No
"Scope of audit for the proposed cost auditor as per the Board resolution		
Ocope of audit for the proposed desired as positive search reservation.	<u>-</u>	
. * Proposed remuneration of the cost auditor (in Rs.)		
. Financial year to be covered by the cost auditor		
(a) *From (DD/MM/YYYY)		
(b) To (DD/MM/YYYY)		
. * Date of meeting of Board of directors proposing the паme of the cost auditor	•	(DD/MM/
.(a) Is there any change in the cost auditor Yes No		_
(b) If yes, name and address of previous auditor		
(a) Bassans for change in the auditor		
(c) Reasons for change in the auditor		
(c) Reasons for change in the additor		
(c) Reasons for change in the additor		
(c) Reasons for change in the additor		

Attachments		
1.*Copy of the Board resolution of the company sanctioning the proposa	for which the Central	Attach
Government approval has been sought		
2.*Copy of the certificate obtained from cost auditor regarding compliant Companies Act. 1956	ce of the section 224(18) of the	Attach
3. Optional attachment(s) - if any		Attach
	List of attachments	
	Remove attachme	
	Nemove altacime	1311
Verification		
To the best of my knowledge and belief, the information given in this app	lication and its attachments is co	rrect and complet
[] I have been authorised by the Board of directors' resolution number	dated	(DD/MM/YYY
to sign and submit this application.		
I am authorised to sign and submit this application.		
To be digitally signed by		
	_	
Managing Director or director or manager or secretary of the company (or authorised representative (In case of a foreign company)	in case of indian company)	
*Designation		
* Director identification number of the director or Managing Director; or Income-tax PAN of the manager or authorised representative; or Membrumber, if applicable or income-tax PAN of the secretary (secretary of company who is not a member of ICSI, may qoute his / her income-tax	a	
Modify Check Form P	rescrutiny	Submit

This eForm has been taken on file maintained by the Central Government through electronic mode and on the basis of statement of correctness given by the company

FORM 32

[Pursuant to sections 303(2), 264(2) or 266(1)(a) and 266(1)(b)(iii) of the Companies Act, 1956]

Note - All fields marked in "are to be mandatorily filled.

Particulars of appointment of Managing Director, directors, manager and secretary and the changes among them or consent of candidate to act as a Managing Director or director or manager or secretary of a company and/ or undertaking to take and pay for qualification shares

	company 🔘 Existing co	mpany		
(a) *Form 1A reference numb	•	·)		
of Form 1A) or corporate i	identity number (CIN) of co	mpany		
(b)Global location number (Gl	LN) of company			Pre-fill
3. (a) Name of the company				
(b) Address of the registered office of the company				
(c) e-mail ID of the company [
			Eled D	
4. Number of Managing Direct			men	
5. Details of the Managing	Director, directors of	the company		
Details of the Managing D	irector or director of the	company		
Director identification number			e-fill	
Name	(2)			
Father's name				
Present residential address				
Nationality	Date of birth			
Handham,		lecienation		
Į	sation Change in d	IESIGNATION		
Appointment Ces	sation Change in d		Date of appointment or	
Appointment Ces Designation	sation Change in c		Date of appointment or change in designation	(DD/MM/YYYY)
Appointment Ces Designation Category				(DD/MM/YYYY)
Appointment Ces Designation	director, non-executive dire	ector		(DD/MM/YYYY)
Appointment Ces Designation Category Whether chairman, executive	director, non-executive dire			(DD/MM/YYYY)
Appointment Ces Designation Category Whether chairman, executive	director, non-executive director Non-exe	ector		
Appointment Ces Designation Category Whether chairman, executive Chairman Executive	director, non-executive director Non-executive director Non-executive appointee is alternate	ector	change in designation	
Appointment Ces Designation Category Whether chairman, executive Chairman Executive DIN of the director to whom the Name of the director to whom	director, non-executive director Non-executive Non-executive director salternate the	ector	change in designation	
Appointment Ces Designation Category Whether chairman, executive Chairman Executive DIN of the director to whom the Name of the director to whom appointee is alternate Name of the company or institution.	director, non-executive director Non-executive Non-executive director salternate the	ector	change in designation	
Appointment Ces Designation Category Whether chairman, executive Chairman Executive DIN of the director to whom the Name of the director to whom appointee is alternate Name of the company or instit whose nominee the appointee	director, non-executive director Non-executive Non-executive director salternate the	ector	change in designation	
Appointment Ces Designation Category Whether chairman, executive Chairman Executive DIN of the director to whom the director to whom appointee is alternate Name of the company or instite whose nominee the appointee e-mail ID of director	director, non-executive director Non-executive director Non-executive director solution Non-executive director Non-executive solution Non-executive Non-executive Non-executive Non-executive director Non-executive Non-executive Non-executive Non-executive director Non-executi	ector cutive director	change in designation Pre-I	

Details of the m	anager or secretary of the	company		
ncome-tax permar	ent account number (PAN)		Appointment (Cessation
Whether the secret	ary is a member of ICSI	○ Yes ○ N)	
Whether associate	or fellow Associate	○ Fellow		
Membership numb	er of the secretary			
First name				
Middle name				
Last name	<u>i</u>			
Father's name				
First name	<u>"</u>			
Middle name				
ast name				
Present residential	address Line I			
	Line !I			
City				
State			Pin code	
ISO country code				
Country				
Phone		Fax		
Date of birth	(DD/	MM/YYYY)		
Designation				
Date of appointme	nt or cessation		DD/MM/YYYY)	
	ger or secretary			

1. I confirm that the information given above is true to the best of	my knowledge and helief	
It is hereby confirmed that the appointed director(s) whose par to the company that he/ she is not restrained/ disqualified/ rem the provisions of the Companies Act, 1956 including sections 2	ticulars are given above, has given a de oved of, for being appointed as director	•
3. It is also hereby confirmed that the consent of the appointee M attachment to this eForm (applicable only in the case of a publicable only in the case of a p	Managing Director, director(s) has been	filed as an
4. It is also confirmed that the appointed director(s) whose particles company that he/ she has not been declared as proclaimed of Magistrate Court or High Court or any other Court.	ulars are given above, has given a decla	
Attachments:1. Evidence of payment of stamp duty where qualification shares is if the director giving consent agrees to pay for at least one share)		Attach
Consent(s) of the appointee Managing Director, director(s)	List of attachments	Attach
Declaration regarding qualification shares Attach		
4. Evidence of cessation Attach		
5. Optional attachment(s) - if any Attach		
[
Verification II	Remove attachment	
To the best of my knowledge and belief, the information given in this	form and its attachments is correct and	i complete
I have been authorised by the Board of directors' resolution num	,	(DD/MM/YYYY)
to sign and submit this form.		,(=========,
I am authorised to sign and submit this form.		
To be digitally signed by Managing Director or director or manager or secretary of the compa (In case of an existing company, person signing the form should be different from the person in whose respect the form is being filed)	ny	
* Designation		
^a DIN of the director or Managing Director; or		
Income-tax PAN of the manager; or		
Membership number, if applicable or income-tax PAN of the secreta (secretary of a company who is not a member of ICSI, may quote his	•	
Certificate It is hereby certified that I have verified the above particulars(including the control of the cont		
and found them to be true and correct. I further certify that all require attached to this form.	ed attachment(s) have been completely	
Chartered accountant (in whole-time practice) or Cost	accountant (in whole-time practice) or	
Company secretary (in whole-time practice)		
*Whether associate or fellow Associate Fellow		
* Membership number or certificate of practice number		
Check Form	Prescrutiny Su	bmit
For office use only:	Affix filing details	<u>—</u>
eForm Service request number (SRN) eForm	n filing date (DD/M	MM/YYYY)
This e-Form is hereby registered		
Digital signature of the authorising officer	infirm Submission	
Date of signing	(DD/MM/YYYY)	

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

Page 3 of 3

[F No 5/18/2005-CL-V]

J. N. Tikku John Director Note.— The principal rules were published in the Gazette of India, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 432, dated the $18^{\rm th}$ January, 1956 and subsequently amended vide the following notifications:—

Serial	Notification Number	Notification Date
Number		
1.	SRO 2535	1.11.1956
2.	SRO 3135	21.12.1956
3.	SRO 237	19.1.1957
4.	SRO 2105	29.1.1957
5.	SRO 3038	28.9.1957
6.	SRO 3867	7.12.1957
7.	GSR 48	22.2.1958
8.	GSR 723	23.8.1958
9.	GSR 750	30.8.1958
10.	GSR 1026	1.11.1958
11.	GSR 14	3.1.1959
12.	GSR 548	9.5.1959
13.	GSR 1140	17.10.1959
14.	GSR 1224	7.11.1959
15.	GSR 1364	12.12.1959
16.	GSR 220	27.2.1960
17.	GSR 595	28.5.1960
18.	GSR 195	18.2.1961
19.	GSR 814	24.6.1961
20.	GSR 1105	9.9.1961

21.	GSR 1408	25.11.1961
22.	GSR 653	12.5.1962
23.	GSR 344	2.3.1963
24.	GSR 628	13.4.1963
25.	GSR 97	16.1.1965
26.	GSR 822	12.6.1965
27.	GSR 1570	30.10.1965
28.	GSR 368	19.3.1966
29.	GSR 421	18.3.1966
30.	GSR 499	9.4.1966
31.	GSR 743	21.5.1966
32.	GSR 847	4.6.1966
33.	GSR 1266	13.8.1966
34.	GSR 130	20.1.1968
35.	GSR 667	30.6.1973
36.	GSR 327 (E)	10.6.1975
37.	GSR 414 (E)	16.7.1975
38.	GSR 2596	1.11.1975
39.	GSR 2828	13.12.1975
40.	GSR 154	31.1.1976
41.	GSR 248 (E)	24.3.1976
42.	GSR 627	14.5.1977
43.	GSR 24 (E)	9.1.1979
44.	GSR 1256	6.10.1979
45.	GSR 555 (E)	4.9.1982
46.	GSR 479 (E)	22.4.1988
47.	GSR 694 (E)	10.6.1988

i

48.	GSR 782 (E)	13.7.1988
49.	GSR 908 (E)	7.9.1988
50.	GSR 1032 (E)	26.10.1988
51.	GSR 449 (E)	17.4.1989
52.	GSR 510 (E)	24.5.1990
53.	GSR 795 (E)	18.9.1990
54.	GSR 289 (E)	31.5.1991
55.	GSR 614 (E)	3.10.1991
56.	GSR 754 (E)	26.12.1991
57.	GSR 312 (E)	6.3.1992
58.	GSR 353 (E)	26.3.1992
59.	GSR 484 (E)	11.5.1992
60.	GSR 581 (E)	27.8.1993
61.	GSR 621 (E)	24.9.1993
62.	GSR 286 (E)	1.3.1994
63.	GSR 598 (E)	28.7.1994
64.	GSR 697 (E)	20.9.1994
65.	GSR 283 (E)	21.3.1995
66.	GSR 424 (E)	26.5.1995
67.	GSR 251 (E)	21.6.1996
68.	GSR 97 (E)	28.2.1997
69.	GSR 126 (E)	1.3.1997
70.	GSR 16 (E)	6.1.1999
71.	GSR 23 (E)	12.1.1999
72.	GSR 130 (E)	23.2.1999
73.	GSR 788 (E)	29.11.1999
74.	GSR 58 (E)	17.1.2000

75.	GSR 363(E)	27.4.2000
76.	GSR 638(E)	26.7.2000
77.	GSR 836 (E)	24.10.2000
78.	GSR 24(E)	15.1.2001
79.	GSR 35(E)	24.1.2001
80.	GSR 51 (E)	31.1.2001
81.	GSR 96(E)	14.2.2001
82.	GSR 330 (E)	7.5.2002
83.	GSR 5 (E)	3.1.2003
84.	GSR 479 (E)	12.6.2003
85.	GSR 580 (E)	24.7.2003
86.	GSR 56(E)	10.02.2006
87.	GSR 555 (E)	14.9.2006
88.	GSR 399 (E)	30.5.2007
89.	GSR 500 (E)	24.7.2007
90.	GSR 720 (E)	16.11.2007
91.	GSR 655 (E)	12.9.2008
92.	GSR 788 (E)	14.11.2008
93.	GSR 824 (E)	28.11.2008
94.	GSR 835 (E)	4.12.2008
95.	GSR 868 (E)	22.12.2008
96.	GSR 872 (E)	23.12.2008
97.	GSR 876 (E)	24.12.2008
98.	GSR 183 (E)	20.3.2009
99.	GSR 257 (E)	17.4.2009
100.	GSR 289 (E)	24.4.2009
101.	GSR259 (E)	26.03.2011